- (c) Welfare schemes for construction workers have been formulated by Delhi Building and Other Construction Workers Welfare Board which is a tripartite board having Government officers, Employer representatives and Trade Unions representatives as its members. No separate consultation is required with the cess paying companies under the Act.
- (d) Yes, Sir. But their demand cannot be acceded to because there is no provision under the Building and Other Construction Workers Welfare Cess Act, 1996.

## Implementation of merger/restructure of various schemes run by Ministry

- 274. SHRI R.C. SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether it is a fact that the Ministry's 27 schemes/programmes are going to be merged/restructured into 8-10 schemes for more effective implementation of the schemes;
- (b) if so, the details of each of the schemes that are going to be merged/restructured and the resultant schemes;
- (c) whether any consultations in this regard have been held with the Planning Commission; and
  - (d) if so, the details thereof and the outcome of such consultations?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (d) The Annual Plan 2011-12 of the Ministry of Labour and Employment contains 43 Schemes comprising 30 Central Sector Schemes and 13 Centrally Sponsored Schemes. Planning Commission constituted a Sub-Committee in April, 2011 under the Chairmanship of Shri B.K. Chaturvedi, Member, Planning Commission to look into the restructuring of the Centrally Sponsored Schemes to enhance its flexibility, scale and efficiency. Regarding the above mentioned merger/restructuring of Centrally Sponsored Schemes of the Ministry of Labour and Employment, a meeting was held in Planning Commission with the representatives of the Ministry on 30th June, 2011. The said Sub-Committee has suggested that the number of above mentioned 13 Centrally Sponsored Schemes should be reduced to 2, namely, (i) Social Security for Unorganized Workers and (ii) Skill Development (Amalgamating the remaining 12 Centrally Sponsored Schemes). The details of the 13 Centrally Sponsored Schemes is given in Statement.

## Statement

The details of the 13 Centrally Sponsored Schemes

1. Health Insurance for Unorganized Sector Workers (Rashtriya Swasthya Bima Yojana).

- 2. Skill Development Initiative.
- 3. Externally Aided Project (EAP) for Reforms and Improvement in Vocational Training Services rendered by Central and State Governments.
- 4. Skill Development for 34 districts affected by Left Wing Extremism.
- 5. Setting up of multi-skill Development Centre.
- 6. Upgradation of 1396 Government ITIs through PPP.
- 7. Koushal Vikas Yojana.
- 8. Rehabilitation of Bonded Labour.
- 9. Setting up of ATIs and RVTIs for women in PPP mode.
- 10. Upgradation of 20 ITIs and supplementing deficient infrastructure in 28 ITIs in North-East.
- 11. Establishment of new ITIs in N.E. States, Sikkim and the State of Jammu and Kashmir.
- 12. Upgradation of 100 ITIs into Centres of Excellence.
- 13. Remodeling of Apprenticeship Training (payment of stipend to apprentices).

## Proposal to amend Minimum Wages Act

- 275. SHRI R.C. SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) the details of the proposal put forward by the Ministry for giving a minimum wage of Rs. 115 by amending the Minimum Wages Act;
  - (b) whether it is a fact that the Finance Ministry is objecting to the proposed legislation;
  - (c) if so, the reasons behind such objections; and
- (d) the State-wise details of Minimum Wages prescribed by various States either through statute or otherwise?
- THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (c) The Government is in the process of consulting various stake holders and is yet to take a final decision on the proposal for amending the Minimum Wages Act, 1948 and fixing a statutory National Floor Level Minimum Wage.
- (d) On the basis of the information available, a statement showing the range of minimum rates of wages under the Minimum Wages Act, 1948 in different States/Union Territories is given in Statement.